

[श्री राम सेवक यादव]

निवेदन करना चाहता हूँ कि कल यहाँ पर एक महात्मा की मृत्यु हुई थी। उसकी लाश नाटकीय ढंग से गायब की गई।

अध्यक्ष महोदय : मिनिस्टर साहब ने कहा है कि वह शाम को स्टेटमेंट देंगे।

श्री रामसेवक यादव : श्री प्रभुदत्त ब्रह्मचारी के माथ जेल में अत्याय हो रहा है। लोगों को उन को नहीं मिलने दिया जा रहा है। डाक्टर भी उन के पास नहीं जा पा रहे हैं।

Shri N. Sreekantam Nair: Sir, when human beings are dying due to starvation, they want to protect the cows. We want to live.

श्री रामसेवक यादव : अध्यक्ष महोदय, आप मेरा निवेदन मुन लें। (Interruptions) *

Mr. Speaker: All these facts cannot be brought on record just at this moment (Interruptions).** This should not go on record. I have asked them not to continue.

Shrimati Renu Chakravartty: (Barackpore): When the Home Minister makes the statement, we would like him to make clear this position why when people die in jail or in lock up often their bodies are not given to their relations.

Mr. Speaker: That we will see.

Shrimati Renu Chakravartty: This is a matter which has come up today in the case of a religious leader. It comes up again and again. It is a human problem. I would like to know why even under police protection they are not allowed.

श्री बागड़ी (हिमार) : दफा 107 और 117 के अन्तर्गत डा० राम मनोहर

लोहिया, मेरी और दूसरे दो सदस्यों की गिरफ्तारी के बारे में . . .

अध्यक्ष महोदय : वह सवाल इस वकत कैसे उठ सकता है ?

श्री बागड़ी : आप ने फरमाया था कि . . .

अध्यक्ष महोदय : डा० लोहिया ने मुझे लिखा है। मैं ने कहा था कि मैं उनसे मशवरा कर के यहाँ कुछ न कुछ कहूँगा। . . . और मैं कहूँगा। माननीय सदस्य बैठ जायें।

श्री बागड़ी : उन्होंने कहा है कि वह आज कहेंगे।

अध्यक्ष महोदय : उन्होंने कुछ नहीं कहा है, मैंने कहा है।

Shri Hari Vishnu Kamath (Hoshanabad): When will the Minister make the statement? At what time?

Mr. Speaker: At 6 p.m. there is a Calling Attention Notice. This statement would be made after that.

Shri Hari Vishnu Kamath: May I request the Minister to include in that statement the latest position in regard to the health of Shri Shankracharya and Prabhu Datt Brahmachari.

12.47 hrs.

RESIGNATION BY MEMBERS

Shri Kolla Venkalah (Tenali): While refusing to take a decision in the case of the steel plant at Visakhapatnam, the Government of India, in co-operation with the State Government, has let loose . . .

Mr. Speaker: This is not the way in which it should be raised.

Shri Kolla Venkalah: 35 people have been arrested and many people have been killed in police firing. . . .

Mr. Speaker: Order, order. I ask him to resume his seat.

Shri Kolla Venkalah: Sir, because you have not allowed me . . .

Mr. Speaker: Nothing will be recorded until I identify Members (Interruptions).

Shri Kolla Venkiah: Sir, I want to tender my resignation . . . (interruptions)

Mr. Speaker: Would he not resume his seat . . . (Interruptions).

Order, order. He has tendered his resignation. Why is he there now? He is not a member (interruptions) * * *

There is no provision whereby a Member has a right to make a statement when he is going to resign. When a Minister resigns, he can make a statement . . . (Interruption). They can utilise the press for that purpose and not this House. . . . (Interruption)

Shrimati Renu Chakravartty (Barrackpore): When a Minister is permitted, why not a Member?

12.50 hrs.

PAPERS LAID ON THE TABLE

AUDIT REPORT ON THE ACCOUNTS OF THE KERALA FINANCIAL CORPORATION

The Minister of Finance (Shri Sachindra Chaudhuri): Sir, I beg to lay on the Table a copy of the Audit Report on the accounts of the Kerala Financial Corporation for the year ended the 31st March, 1965, under sub-section (7) of section 27 of the State Financial Corporations Act, 1951, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President in relation to the State of Kerala. [Placed in Library. See No. LT-7462/66].

NOTIFICATIONS UNDER CENTRAL EXCISES AND SALT ACT AND CUSTOMS ACT

The Deputy Minister in the Department of Social Welfare (Shrimati Chandrasekhar): Sir, on behalf of Shri Asoka Mehta, I beg to lay on the Table a copy of the Kerala Prevention of Eviction Act, 1966 (President's Act No. 12 of 1966) published in

Gazette of India dated the 11th November, 1966, under sub-section (3) of section 3 of the Kerala State Legislature (Delegation of Powers) Act, 1965. [Placed in Library. See No. LT-7463/66]

12.51 hrs.

RESIGNATION BY MEMBERS—
contd.

Mr. Speaker: Having ceased to be a Member he is still in the House; then, he will have to suffer the penalty. He must go out now. . . . (Interruption)

Shri Ranga (Chittoor): He may have tendered his resignation but you have not announced it. . . . (Interruption)

Mr. Speaker: He has declared that intention. As soon as it is announced, that finishes the matter. . . . (Interruption)

श्री कृष्ण चन्द्र कदमाय (देवास) :
भाप सदन में बताइए कि उन्होंने क्या लिखा है

अध्यक्ष महोदय : मैं ने बताया दिया कि उन्होंने इस्तीफा दे दिया है । बस यहीं खत्म हो गयी बात ।

Shrimati Renu Chakravartty: There is one small point which you should consider for the future also. The Minister is allowed to give the reasons for his resignation. A Member, who is also resigning as a last resort, should also be permitted to do that.

Mr. Speaker: If the Minister resigns from his ministership, then he has a right to make a statement.

Shri Hari Vishnu Kamath (Hoshangabad): Its scope should be extended. This rule may be liberally interpreted.

Mr. Speaker: No.

श्री मधु लिमये (मुंबेर) : व्यवस्था का प्रश्न है ।

Shri S. M. Banerjee (Kanpur): Sir, I rise on a point of order.

***Not Recorded.